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†CIVIL SUIT FOR BREACH OF CONTRACT FOR SUPPLY OF JEEPS

on the Table

5. Shri M. P. BHARGAVA. Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 191 in the Raiva Sabha on the 17th December. 1958. and whether any date has since been fixed for the hearing of the civil suit against a British firm for breach of contract for supply of jeeps?

THE PRIME MINISTER AND MINIS-TER OF EXTERNAL AFFAIRS (SHEE JAWAHARLAL NEHRU): No date has been fixed for the hearing of the case.

12 NOON

PAPERS LAID ON THE TABLE

LETTERS EXCHANGED BETWEEN FINANCE MINISTER AND U.K. HIGH COMMIS-SIONER CONCERNING AGREEMENTS ON MODIFICATIONS IN STERLING PENSIONS ARRANGEMENTS OF 1955

THE MINISTER OF REVENUE AND EXPENDITURE (Dr. GOPALA REDDI): Sir, on behalf of Shri Morarji Desai, I beg to lay on the Table copies of letters exchanged between the Finance Minister of India and the High Commissioner for the United Kingdom in regard to the agreements reached on further modifipensions cations in the sterling arrangements of 1955, as modified by arrangements, dated the February, 1958. [Placed in Library. See No. LT-1208/59.1

NOTIFICATION PUBLISHING AMENDMENT IN THE INDUSTRIAL DISPUTES (CENTRAL') Rules. 1957

DEPUTY THE MINISTER LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notifica-

†Transferred from the 10th February, 1959.

The personnel of the Standing Committees for machinery manufacture for textile (including cotton, wool, silk and Jute) and synthetic fibres industries, and Standing Committee for machinery manufacture for all consumer goods industries are being finalised. Preliminaries like the collection of statistics, their tabulation and analysis are likely to take some time and it is only after this spade work has been completed that a detailed study of the several problems connected with the manufacture of industrial machinery in the country can be taken up. In the circumstances, while no firm time limit has been indicated. every effort is being made to speed up this work.1

64. [Transferred to the 23rd February, 1959.]

ESTABLISHMENT OF A BIG FERTILIZER PLANT IN ANDHRA PRADESH IN PRIVATE SECTOR

65. SHRI V. PRASAD RAO: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Gove.nment of the Andhra Pradesh has submitted any proposal to Government for establishing a big fertilizer plant in the private sector: and

(b) if so, what is the amount of foreign exchange involved and what decision Government have taken in the matter?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR'): (a) and (b). Yes, Sir. However, no definite schemes have been received so far. The establishment of a fertilizer factory in Andhra Pradesh is under examination along with similar requests for establishment of factories in other States in the context of planning additional fertilizer factories. The foreign exchange required has been estimated at about Rs. 10 to 12 crores.